

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.1526

TO BE ANSWERED ON THE 08<sup>TH</sup> DECEMBER, 2015/ AGRAHAYANA 17, 1937 (SAKA)

ANDHRA PRADESH REORGANISATION ACT

1526. SHRI SUMAN BALKA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Andhra Pradesh Reorganisation Act, 2014 was published in the Gazette of India;

(b) if so, the details thereof and the steps being taken to increase the number of seats in the Legislative Assemblies of the successor States of Andhra Pradesh and Telangana from 175 to 225 and 119 to 153 in tune with the provisions of Article 170 of the Constitution and without prejudice to section 15 of the Act; and

(c) the steps being taken regarding the number of seats to be reserved for SCs and STs in the Assemblies of Andhra Pradesh and Telangana looked into by the Election Commission, so far?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): Yes, Madam. The Andhra Pradesh Reorganisation Act, 2014 (No.6 of 2014) was published by the Ministry of Law & Justice in the Govt. of India Gazette on 1<sup>st</sup> March, 2014. An increase in the number of seats in the Legislative Assemblies of the successor States of Andhra Pradesh & Telangana from 175 to 225 and 119 to 153 respectively is subject to the provisions contained in the article 170 of the Constitution of India. As per Article 170(3) of the Constitution, first census taken after 2026 will form the basis of revision in population for each Constituency. Any re-adjustment in the matter of seats for SCs/STs is to be done at the time of next delimitation.

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